

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA
STARRED QUESTION NO. *160
ANSWERED ON 13.12.2021

AMENDMENT OF GAZETTE NOTIFICATION OF KRMB

*160 SHRI V. VIJAYASAI REDDY

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the State Government of Andhra Pradesh has requested the Central Government to amend the gazette notification of Krishna River Management Board (KRMB) to include Veligonda project in the list of approved projects;
- (b) if so, whether Government proposes to take any steps in this regard; and
- (c) the estimated time to be taken for inclusion of Veligonda project in the list of approved projects?

ANSWER

THE MINISTER OF JAL SHAKTI

(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTs (a) to (c) OF STARRED QUESTION NO.*160 TO BE ANSWERED IN RAJYA SABHA ON 13.12.2021 REGARDING “AMENDMENT OF GAZETTE NOTIFICATION OF KRMB”.

(a) The Government of Andhra Pradesh have informed the Government of India in August 2021 that in Para 10 of the 11th Schedule of APRA, 2014, Veligonda project was erroneously mentioned as Venegonda project. The Government of Andhra Pradesh have subsequently conveyed in October 2021 that *“Para 10 of Eleventh Schedule of APR Act, 2014 permits the State Governments to complete the projects specified therein (including Veligonda Project) and to continue the water sharing arrangement. Hence, Veligonda project shall be treated as approved and allowed to be completed and operated, without any restrictions of getting clearances within 6 months of publication of notification of jurisdiction of KRMB”.*

(b) & (c) The Veligonda Project is mentioned in Schedule-1 and Schedule-2 of the Gazette Notification dated 15.07.2021 of Krishna River Management Board (KRMB) as an unapproved project. As per clause 1(d) of the said Gazette Notification dated 15.07.2021, *“Mere inclusion of any unapproved project in Schedule-1, Schedule-2 or Schedule-3 to this notification does not confer the status of “deemed approval”. Any completed and ongoing unapproved projects in the Schedules shall be subject to the appraisal and approval as per the provisions of the said Act and in accordance with the decision taken in the 2nd meeting of the Apex Council.”.* Further, under clause 1(d), the meaning of unapproved project (any major and medium irrigation and multipurpose project) for the purpose of this notification (as indicated) is given at **Annexure-1**.

The Detailed Project Report (DPR) of Veligonda project has not been received in KRMB from the State Government, and hence, not appraised/approved by KRMB and the Apex Council. Also, the project proposal of Veligonda project has not been received in Central Water Commission (CWC) from the State Government for techno-economic appraisal and, hence, has not been accepted by the Advisory Committee on Irrigation and Multipurpose and Flood Control Projects of Department of Water Resources, River Development and Ganga Rejuvenation.

ANNEXURE REFERRED TO IN REPLY TO PARTs (b) & (c) OF STARRED QUESTION NO.*160 TO BE ANSWERED IN RAJYA SABHA ON 13.12.2021 REGARDING “AMENDMENT OF GAZETTE NOTIFICATION OF KRMB”.

As per clause 1(d) of the said Gazette Notification dated 15.7.2021 on KRMB, under **Explanation**, it is mentioned that:

Unapproved project for the purpose of this notification means any major and medium irrigation and multipurpose project which—

- i. *has not been appraised by the KRMB as per clause (d) of sub-section (8) of section 85 and approved by the Apex Council in accordance with clause-(ii) of sub-section (3) of section 84 of the said Act; or*
- ii. *has not been accepted by the Advisory Committee on Irrigation and Multipurpose and Flood Control Projects (hereafter referred to as the TAC) of Department of Water Resources, River Development and Ganga Rejuvenation after techno-economic appraisal by the Central Water Commission; or*
- iii. *has been approved previously by the KRMB or the Apex Council or the TAC, as the case may be, and where there is change in scope (such as, changes in size, capacity, geometry, level and location; of intake points, sluices, approach channels, regulators and canal structures, tunnels, canals and distribution network, command area to be served; changes in storage and increase in water utilization, etc.).*
